

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2590/2018

New Delhi this the 7th day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Ishwar Rao,
Age about 54 years old,
Section Officer,
R/o B-120, Moti Bagh-I,
New Delhi-110021

- Applicant

(None)

Versus

1. Union of India,
Through Secretary,
Ministry of Railway,
Government of India,
New Delhi
2. Shri R.K. Verma, Secretary,
Railway Board,
Room No.229, Ministry of Railways
Railway Board, Rail Bhawan,
New Delhi-110001
3. Sh. MM Rail, Dy. Secretary/ERB-I,
Room No.550, Ministry of Railways,
Railway Board, New Delhi-1
4. Sh. Ashok Kumar, Dy. Secretary (Parliament)
Room No.164, Ministry of Railways,
Railway Board, New Delhi-1
5. Sh. Avinash Sharma,
Under Secy (Chasing)
Presently working Dy. Director TC (G) III,
Ministry of Railways,
Railway Board, New Delhi.1
6. Sh. Harish Chandra,
Dy. Director/Vigilance (R&SC)
Inquiry Officer,

Room No.518-A,
Ministry of Railway,
Railway Board, Rail Bhawan,
New Delhi-110001

- Respondents

ORDER (Oral)

Ms. Nita Chowdhury, Member (A):

Nobody appears for the applicant, except proxy counsel. Proxy counsel for the applicant says that he needs to place some additional papers on record without which his OA will be incomplete. Hence, in view of the submission, the OA is dismissed. The applicant may file a fresh OA with all needed documents, if he has any cause of action. We make it clear that this will not extend limitation on grounds of delay.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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